



2026:AHJ:34508

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2326 of 2026

Deelip

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sheetala Prasad Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Sheetala Prasad Pandey, learned counsel for the petitioner and Sri Vivek Singh, learned Standing Counsel, who appears for State-respondents.

2. A preliminary objection has been raised by Shri Vivek Singh, learned Standing Counsel the present petition may not be maintainable in view of the relief as couched in the present writ petition, particularly, when the writ petitioner is seeking writ of mandamus commanding the respondent no. 2 and 4 to initiate disciplinary proceedings against respondent nos. 5 and 6. On the pretext that respondent no. 5 is a medical superintendent at Community Health Centre, respondent no. 6 is the staff nurse and the writ petitioner had went to Community Health Centre for delivery of the niece-in-law. Pursuant whereto the treatment was not given in the appropriate manner, the condition of the child deteriorated and the baby stood expired.

3. In the opinion of the Court, such type of the writ petition may not be maintainable as the remedy lies elsewhere.

4. At this stage, learned counsel for the petitioner seeks to withdraw the present writ petition to take appropriate remedy as available under law.

5. With the aforesaid observation, the writ petition is **disposed off**.

February 17, 2026

Ashu

(Vikas Budhwar,J.)